153 Parliamentary MAGHA 7, 1897 (SAKA) Proceedings (Protection Public etc.) Repeal Bill

names (Inte Tuplishing those tions) If the hon Member nentions some names in the House, whatever names they are, the newspapers are completely free to publish ill those names But if those people whose names are mentioned. whomsoevel they may be from the highest to the lowest, if they find that their honour has been compromised, or they have been defamed it would certainly be open to them to go to a court of law That is all That does not mean that the newspapers are prevented from publishing those names

SHRI INDRAJIT GUPTA That is assuming, that the newspaper will only be reproducing what I o' somebody else speak in the House without any further comments

MR SPEAKER He says they can do so All these matters can be taken up when the Bill is debated

SHRI DINEN BHATTACHARYYA (Serampore) May I sav a word?

MR SPEAKER You will get a chance when the Bill is taken up

SHRI DINEN BHATTACHARYYA You have allowed other members

MR SPEAKER I do not want to allow a debate on it now You will get a chance No discussion at this moment Let me now put the motion to the vote

The question is

"That leave may be granted to introduce a Bill to repeal the Parliamentary Proceedings (Protection of Publication) Act, 1956"

The motion was adopted

SHRI VIDYA CHARAN SHUKLA I introduce the Bill

IKA) Prevention of 154 Publication of Objectionable Matter L.l

STATEMENT RE PARLIAMENTAK PROCEEDINGS (PROTECTION Or PUBLICATION) REPEAL ORDI-NANCE, 1975

THE MINISTER OF STATE OF INFORMATION AND BROADCAST-ING (SHRI VIDYA CHARAN SHUKLA) I beg to kay on the Table an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Parliamentary Proceedings (Protection of Publication) Repeal Ordinance 1975

12 30 hrs

PREVENTION OF PUBLICATION OF OBJECTIONABLE MATTER BILL⁴

THE MINISTER OF STATE OF INFORMATION AND BROADCAST-ING (SHRI VIDYA CHARAN SHUKLA) I beg to move for leave to introduce a Bill to provide against the printing and publication of incidement to crime and other objectionable matter

MR SPEAKER Motion moved

"That leave be granted to introduce a Bill to provide against the printing and publication of incitement to crime and other objectionable matter"

SHRIS M BANERJEE Sir, fine to oppose the introduction of the Prevention of Publication of Objectionable Matter Bill I find that in 1931 in the Central Legislature an Act on these lines was passed and that was proceeded by an Ordinance promulgated by the Governor-General The Statement of Objects and Reasons appended to the Bill and the one placed before the Central Legislature in 1931 are practically the same

I do not find any reason why it should be introduced. Suppose Government want to avoid some of the

*Published in Gazette of India Extraordinary Part II, section 2, dated 27-1-76

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wild statements made by some of the representatives of some of the reactionary forces, like the one calling on the army or the police not to obey the orders of the lawfully constituted government. In the present case, nobody revolted against the government in spite of that statement.

SHRI DINEN BHATTACHARYYA (Serampore): Nobody asked for revolt.

SHRI S. M. BANERJEE: It was suggested by the great leader, Lok Nayak, Jayaprakash Narayan, that the "illegal orders" should not be obeyed. But nobody followed his advice. It is quite clear that in our country, whether the armed forces, the police, the working class in the organised sector or in services, they will not listen to a call given by anybody, if it is a wrong call. In that sense, I do not know what is their fear.

The definition refers to inciting a person to interfere with the production, supply or distribution of foods or other essential commodities or with essential services. It is a laudable thing, but it will be used against the merchant class, against the trade unions, the organised section, on any small pretext. If they want to demonstrate as a manifestation of their hunger, immediately it will be said that it is objectionable and they will be arrested, fined and so on, and they will never see the light of day.

So. I am surprised that this Bill has been brought by my hon. friend, Shri Vidya Charan Shukla, for whom I have love and respect, both. He should have consulted the working journalists for whom he has the greatest regard. Were they consulted? No. So, I say that this Bill needs re-thinking. If you really want to avoid certain things.

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you should consult the journalists and the trade unions connected with them. sit with them. I am sure that if that had been done, this Bill would have been different.

As it is, in the name of objectionable matter, anything under the sky will be brought and action will be taken against them. They have a huge majority and can get this Bill passed, but I want an assurance from the hon. Minister that at least it will be 78ferred to a Select Committee for discussion for giving a chance to the journalists and other voluntary **0Г**ganisations to come before the Committee and give their suggestions for defining objectionable matter.

So. I would request him to kindly withdraw the Bill or keep it in obeveance or at least decide to refer it to a Select Committee. Although we have opposed the whole of the Bill, if he promises that it will be referred to a Select Committee, we might reconsider our opposition.

The ordinance which this Bill is replacing is a document which everybody should read. These working journalists are known for their reputaion. They have never been known to They have support the jute press. sacrificed their jobs in support of progressive action of the Government or other parties. They have suffered at the hands of the jute press and the monopolists. The jute press has played havoc with them sometimes, but they feel that this Bill will give handle and that ultimately the small newspapers will suffer because they will never be able to influence the Government, or defend themselves in a court of law.

In the larger interests of the working people and those who are tillers, I would request the hon. Minister to

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re-consider this, to sit with us I can assure him that if there is a sitting of the Select Committee, we shall not let him down We shall certainly make suggestions which will improve the Bill. But if they go on eroding the rights of the press and of the people of this country, we shall definitely oppose it lock, stock and barrel with whatever strength we have got

SHRI VIDYA CHARAN SHUKLA The hon. Member has taken the attitude that this Bill is against the working journalists or the working people Actually, this Bill is against those who are all the time working against the interests of the working journalists, not against the working journalists, because none of the working 10U1 nalists do the objectionable things which are listed in the ordinance, and I am surprised how a knowledgeable person like Shri Banerjee says that this will affect the working journalists and not the jute press Really it is meant for all those people who have been violating the ethics of journalism day in and day out It is going to affect them only Those who do not violate the well-accepted ethics of journalism have nothing to fear from this

SHRIS M BANERJEE I say that the workers and the trade unions are going to be affected by it

SHRI VIDYA CHARAN SHUKLA I can quote that the working-class as well as working journalists need not fear anything out of this It is only mean for such people who have been defying the freedom of the Piess by misusing it in various ways The hon Member might have noticed that the objectionable matters that have been listed a e already crimes under varby this Parliaious statutes passed The only thing that we are ment doing is that we are listening them in a proper manner so that in case they are represented by visible representation or printed matters which are published and circulated, only then they will be subject to certain penalities and other things to which, today, they are not Even though it is a crime, when it is printed in the newspaper, printed in the shape nt pamphlets or posters, then it is difficut to take action against them Now. with this thing coming on we will be able to take action against those people But those people who are saying things for the benefit of the workingclass and the general people of the country, need not fear for this Only such people who violate the ethics of this, have to fear this I did not suspect Mr Banerjee to stand up and oppose the introduction of the Bill It is not possible for us to refer it to the Select Committee because of obvious reasons. This being an ordinance, it has to be ratified by Parliament within a certain time.

MR SPEAKER The question is-

That leave be granted to infroduce a Bill to provide against the printing and publication of incitement to crime and other objectionable matter"

The motion was adopted

SHRI VIDYA CHARAN SHUKLA I introduce the Bill

STATEMENT RF PREVENTION OF PUBLICATION OF OBJECTIONABLE MATTER ORDINANCE, 1975

THE MINISTER OF STATE OF INFORMATION AND BROADCAST-ING (SHRI VIDYA CHARAN SHUK the Table LA) I lav on an explanatory statement (Hindi and English versions) giving reasons for immediate legislation by the Preven tion of Publication of Objectionable Matter Ordinance, 1975

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